

PRISONERS UNDER MADRAS REGULATIONS 3 OF 1802, S.22

ACT No. VI. OF 1836.

(Rep., by Act 17 of 1862)

[7th March, 1836.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 7th March 1836.*

It is hereby enacted, that it shall be lawful for any Court by which any person shall be or shall have been committed to custody under the authority of Section 22, Regulation III. 1802, of the Madras Code, to liberate such person when such Court shall be of opinion, that the confinement has been sufficient for the punishment of his offence, and no person shall under authority of the said section, be kept in custody for a term exceeding two months.

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